

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE.

ORIGINAL APPLICATION NO: 60/2022

IN THE MATTER OF:

Aditya Roop Singh Chauhan Applicant

Versus

Ministry of Environment and Forest and
Climate Change & Ors. 4 Respondents

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Applicant

Through **AJIT KUMAR SINGH**
Ajit Kumar Singh, Advocate
For A.K. Singh & Associates
Advocates & Legal Consultants
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Pune

Dated: - 16-01-2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE.****ORIGINAL APPLICATION NO: 60/2022****IN THE MATTER OF:****Aditya Roop Singh Chauhan Applicant****Versus****Ministry of Environment and Forest and
Climate Change &Ors. 4 Respondents****FOR TAKING ON RECORD THE REJOINER AFFIDAVIT OF THE
APPLICANT TO THE REPLY OF RESPONDENT NO. 4.****Most Respectfully showeth:-**

1. That this Hon'ble Tribunal vide its order dated 29.11.2022 directed the project proponent Respondent No. 5 to file various reports relied upon them in their reply and the applicant was also directed to file its rejoinder to Reply filed by Respondent No. 4 & 5.
2. That Respondent No. 5 was to file the reports which have been referred to and relied upon both by Respondent No. 4 & Respondent No. 5. The Applicant thought it prudent to wait for the said documents before proceeding to draft the Rejoinders but till date have not been provided a copy of the said documents.



3. That the delay on part of the applicant in filing the Rejoinder was on account of not being provided copy of the documents, which the Respondent No. 5 was directed to file and which have also been referred to and relied upon by Respondent No. 4.
4. That the Applicant seeks the leave of this Hon'ble Tribunal to file additional Rejoinders on being supplied the documents by Respondent No. 5.
5. That this application made bonafide and in the interest of justice.

Applicant
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A. K. Singh

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AFFIDAVIT

I, Aditya Roop Singh Chauhan, S/o Roop Singh Chauhan aged about 47 years, R/o 25/2, Jayshree Shopping Center GIDC, Vatva Road, VatvaAhemedabad – 382440, do hereby solemnly affirm and state as hereunder:-

1. That I am the applicant in the above referred matter and conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying application for condonation of delay are true and correct based on information received and believed to be correct.

Deponent

Verification 16 JAN 2023

Verified at _____ on this _____ day of January 2023 that the contents of the above affidavit are true and correct to my knowledge, no part of it is incorrect and nothing material has been concealed there from. Legal submissions made are based on advice received and believed to be correct.

SR NO. 12 /2023

[Signature]

DILIPSINH M. GOHEL
NOTARY
GOVT. OF GUJARAT
16 JAN 2023

[Signature]

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
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Deponent

